

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
SCO 147-148, SECTOR 17-C, CHANDIGARH-160017

SINGLE MEMBER BENCH

COURT NO.1

Appeal No.E/61943-61945 & 62006-62008/2018

(Arising out of OIA No.141/CE/CGST-APPEAL-GURGAON/SG/18, OIA No.142/CE/CGST-APPEAL-GURGAON/SG/18 dt.25.9.2018, OIA No. 126-ST-CGST-APPEAL-GURGAON/SG/18-19 dt.14.9.2018, OIA No. 129-CE-CGST-APPEAL-GURGAON/SG/18-19, OIA No. 130-CE-CGST-APPEAL-GURGAON/SG/18-19 & OIA No. 128-CE-CGST-APPEAL-GURGAON/SG/18-19 dt.17.9.2018, passed by the CCE (Appeals), CGST, Gurgaon)

Date of hearing/decision: 26.02.2019

Moral Alloys Pvt.Ltd.
Unnati Alloys Pvt.Ltd.

Appellant

Vs.

CCE & ST, Gurgaon

Respondent

Appearance

None for the appellant

Shri Bhasha Ram, AR for the respondent

CORAM: **Hon'ble Mr.Ashok Jindal, Member (Judicial)**

FINAL ORDER No.60173-60178/2019

Per: Ashok Jindal

None appeared on behalf of the appellants nor is there any request for adjournment has been received. On earlier occasion also, none appeared on behalf of the appellants nor is there any request for adjournment has been received. In these circumstances, the appeals are dismissed for non prosecution with liberty to the appellants to move an application for restoration of appeals within 30 days of communication of this order if they desire so.

(dictated & pronounced in the court)

(ASHOK JINDAL)
MEMBER (JUDICIAL)

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